

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:330

ANSWERED ON:21.02.2006

INDUSTRY

Athawale Shri Ramdas;Athithan Shri Dhanuskodi

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether any steps have been taken by the Government to deal with the adverse effect on Indian industries as a result of selling goods at cheaper rates manufactured in other countries including China; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI JAI RAM RAMESH)

(a) to (b) Anti-dumping investigations are initiated by the Directorate General of Anti-Dumping & Allied Duties (DGAD) on receiving a fully documented petition from the domestic industry with prima-facie evidence of dumping, injury and causal link between the dumped goods and injury to the domestic industry. The DGAD, investigates the existence and degree of dumping, identifies the dumped article and submits provisional and/or final findings to the Ministry of Finance recommending, where appropriate, the amount of anti-dumping duty to be levied. The purpose of Anti-dumping duties is to counteract trade distortion caused by dumping and the consequential injury to the domestic industry.

From 1992 till date, the DGAD has initiated anti-dumping investigations in 189 cases involving 35 countries/territories (considering 25 EC countries as a single territory) including China PR. Out of 189 cases, final findings have been issued in 177 cases and in 101 cases anti-dumping duty is currently in force.